

GOVERNMENT OF JAMMU AND KASHMIR
HOME DEPARTMENT
Civil Secretariat' Srinagar/Jammu.

Notification

Srinagar, the 13th of May, 2025.

S.O. 125 .- In exercise of the powers conferred by section 59 of the Prisons Act, 1894 and all other powers enabling it in this behalf, the Lieutenant Governor is pleased to direct that the following amendments shall be made in the 'Prison Manual, 2022; namely:-

1. In chapter I, under the heading "Definitions" for clause (14), the following clause shall be substituted; namely:-

“(14). **Habitual Offender.** Habitual offender means a person who during any continuous period of five years, has been convicted and sentenced to imprisonment on more than two occasions on account of any one or more of the offences committed on different occasions and not constituting parts of same transaction, such sentence not having been reversed in appeal or review:

Provided that in computing the continuous period of five years referred to above, any period spent in jail either under sentence of imprisonment or under detention shall not be taken into account.”

2. In chapter V under the heading "Custodial Management" after clause 5.63, the following clause shall be added namely:-

“5.64. Prohibition of caste-based discrimination in Prisons and Correctional Institutions:-

- (i) It shall be strictly ensured that there is no discrimination/ classification/ segregation of prisoners on the basis of their caste.
- (ii) It shall be strictly ensured that there is no discrimination of prisoners in allotment of any duty/work in prisons on the basis of their caste.
- iii) The provisions of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 shall have a binding effect even in Prisons and Correctional Institutions. Manual scavenging or hazardous cleaning of a

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sewer or a septic tank inside a prison shall not be permitted.

By Order of the Lieutenant Governor.

Sd/-

(Chandraker Bharti)IAS

Principal Secretary to the Government.

No. Home-Jail/80/2021-01-HOME

Dated: 13.05.2025.

Copy to the:-

1. Ld. Advocate General, J&K.
2. Director General of Police, J&K.
3. Director General of Prisons, J&K.
4. Director General of Prosecution, J&K.
5. Additional Director General of Police, CID, J&K.
6. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
7. Director Archives, Archaeology and Museums, J&K.
8. Secretary to the Government, Department of Law, Justice and PA.
9. Pvt. Secretary to the Chief Secretary, J&K.
10. Pvt. Secretary to the Principal Secretary to the Government, Home Department.
11. General Manager, Government Press, Srinagar.
12. I/C Website, Home Department.
13. Stock file.

Copy also to the:

1. Joint Secretary (JKL), Ministry of Home Affairs, Government of India.
2. Registrar General, High Court of J&K and Ladakh.


13/05/2025

(Monish Kumar)JKAS

Under Secretary to the Government.